Investment in NRI Projects

♦160. SHRI M. KADHARSHA: Will the Minister of INDUSTRY be pleased to state what is the estimated investment in respect of the proposals, letters of intent for which have been issued to NRIs during the last three years?

Written Answers

MINISTER OF INDUSTRY THE AND MINISTER OF PETROLEUM (SHRI AND GAS NATURAL TIWARI): N ARAYAN DATT Sepcial Approval mittee (NRI), under the Chairmanship of the Secretary (Industrial Development), was set up in November, 1983 to expedite consideration of the applications, received from NRIs, for grant of industrial approvals viz. grant of industrial licence, foreign collaboration approvals and import of capital goods. The total investment in fixed assets in respect of the schemes, cowed by these approvals, accorded to NRIs from November, 1983 to 30th June, 1986 is expected to be of the order of Rs. 1182.73 cro'res and the NRI investment therein is likely to be of the order of Rs. 206.11 crores. These figures do not include 100 per cent Export Oriented Unit proposals by the NRIs.

Repromulgation of ordinances

- @648. SHRI M. S. GURUPADA-SWAMY; Will the Minister of LAW AND JUSTICE be pleased to state:
- (a) the number of ordinances issued during the past twenty-four months, monthwise with details:
- (b) the number of ordinances which lapsed after the initial period of six months; and
- (c) the ordinances that re-promugated during, the period?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) to (c) During the period from

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the 28th July, 1984 to 27th July, 1986, twenty Ordinances were promulgated by the President. Details of these Ordinances are shown in the attached statement. [See Appendix CXXIX Annexure No. 38] No Ordinance, was repromulgated. Only one Ordinance, viz. the Representation of the People (Amendment) Ordinance, 1985 lapsed. This Ordinance was promulgated with a view to take care of the special situation obtaining in Punjab when elections were held after the signing of the Punjab Accord. The Ordinance was also in force when elections were held in Assam. It was allowed to lapse later since it was considered that a measure of this nature would need to be included in the relevant statute as a .part of the electoral 'reforms after consultation with political parties, etc.

to Questions

Shifting of sales office <B the Hindustan **Paper Corporation**

- 649. SHRIMATI .RENUKA CHOW DHURY: Will the Minister >J INDUSTRY be pleased to state;
- (a) whether it is a fact that the Regional sales office of Hindustan Paper Corporation has been shifted to Madras from Hyderabad;
 - (b) if so, what are the reasons therefor;
- (c) whether Government are aware about the resentment of the people of Andhra Pradesh on the shifting of the Office of Hindustan Paper Corporation Limited; and
- (d) if so, what steps are being taken in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF PUBLIC ENTER-PRISES (SHRI K. K. TEWARI): (a) to (d) Hindustan Paper Corporation Limited established a depot-cum-sales office in Hyderabad in 1979 mainly to distribute imported paper. Consequent to the stoppage of imports and reorganisation of marketing strategy, some sales offices including the one in Hyderabad were closed down.